



\$~1 & 2

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 1698/2010

DELHI STATE ELECTRICITY WORKERS

UNION Petitioner

Through: Mr. Salim A. Inamdar, Mr. Vibhor

Kush and Mr. Vedanta Varma, Advs.

versus

GOVT. OF NCT OF DELHI AND ORS. Respondents

Through: Mr. Sumeet Pushkarna and

Mr. Siddhartha Nagpal, Advs. for R1. Mr. Sandeep Sethi, Sr. Adv. with Mr. Anupam Varma, Mr. Nikhil Sharma and Mr. Devashish Marwah, Advs.

for R3 and R4.

Mr. Sudhir Nandrajog, Sr. Adv. with Mr. Anupam Varma, Mr. Nikhil Sharma and Mr. Devashish Marwah,

Advs. for R5.

Mr. A. Bhatnagar, Adv. for R6. Mr. Vinay Sabharwal, Adv. for R7. Mr. P. Narayanan (Manager) for

Pension Trust.

AND

+ W.P.(C) 4311/2013, CM No. 10009/2013

SAURABH SUDEN AND ANR Petitioners

Through: Ms. Nandita Rao and Mr. Srilina Roy,

Adv.

versus





DELHI VIDYUT BOARD AND ORS. Respondents

Through: Mr. Satyakam, Addl. Standing

Counsel, GNCTD with Mr. Mohit

Sharma, Dealing Assistant,

Department of Pension, Govt. of NCT

of Delhi.

Mr. Sandeep Sethi, Sr. Adv. with Mr. Anupam Varma, Mr. Nikhil Sharma and Mr. Devashish Marwah, Advs.

for R3 and R4.

Mr. P. Narayanan (Manager) for

Pension Trust.

CORAM:

%

HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER 20.04.2017

It is represented by Mr. P. Narayanan, (Manager) representing the Delhi Vidyut Board Employees Terminal Benefit Fund, 2002, that Ms. Zubeida Begum, is no more the counsel for the Pension Trust and steps are being taken to engage a new Counsel. He seeks adjournment by four weeks. Making it clear that the matters shall be heard on the next date of hearing, the parties shall file their written synopsis not exceeding 5 pages along with the judgements they want to rely on well before 31st May, 2017.

Re-notify on 3rd July, 2017.

V. KAMESWAR RAO, J

APRIL 20, 2017/*jg*